

Serial No. of Order	Date of Order	Order with Signature
...1	24.7.96	<p>wants 10 days time for this purpose. Prayer allowed. Till that time the order of transfer dated 15.7.1996, passed vide Annexure-5 is stayed. Call on 5.8.1996. Hand over a copy of the order to the counsel for both sides.</p> <p style="text-align: right;">Kanai Singh MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">24.7.96</p>
2.	25-8-96	<p>Heard Shri S.P. Mohanty, learned counsel for the applicant and Shri Ashok Mohanty, Senior Standing Counsel (Central). Shri S.P. Mohanty learned counsel for the applicant states that the CDMO, Baripada requires a direction either from the CPMG or from this Court about the facilities available for treatment of the applicant. It is not necessary for this Court to give any such direction particularly when he is not impleaded as a Respondent. Shri Mohanty has further mentioned about the fresh evidence of medical examination from the Cardiological doctor of the SCB Medical College Hospital. The concerned Professor has made some observations about the condition of the applicant. It is not for this court, in view of a detailed and reasoned order dated 15-7-96 by the CPMG on the representation of the applicant, to interfere again in that order. The applicant is advised to place the medical evidence of the Doctor, SCB Medical College Hospital and also his claim about the lack of facilities at Baripada Baripada</p> <p style="text-align: right;">25.7.96</p> <p style="text-align: right;">S.O. (J)</p> <p style="text-align: right;">Received copy of order dt. 24.7.96 P.C. passed 25.7.96</p> <p style="text-align: right;">M.A. 503/96 for appropriate orders.</p> <p style="text-align: right;">B. Orders A.R.</p> <p style="text-align: right;">25.7.96</p>

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O.A. 525/96 (9)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Baripada. It is for the CPMB to consider. Giving liberty to the applicant to approach the CPMB, the application is dismissed. Ad. interim stays created.</p> <p><u>Prasanthi Member (Admn.)</u></p>	<p>Cr. no. 2 may be seen.</p>
			<p>A free copies of order dt 25.8.96 may be delivered to the counsel for both side</p> <p><u>Prasanthi</u></p>
			<p>1 08.08.96 8.8.96 S.O.I</p>
			<p>Received copy of order dt 25.8.96 pk. prasanthi Admn 8.8.96</p>
			<p>Received copy of order dt 25.8.96 on behalf of Mr. A. Mohanty S. O. I. <u>Prasanthi</u> 8.8.96</p>
			<p>Order no. 2 dt. 25.8.96</p>
			<p>4 copy of order with a copy of application may be sent to all Respondents.</p>
			<p><u>Prasanthi</u> 10/12/96 18.12.96 S.O.I</p>